

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 104

C P (IB) No.262/Chd/Hry/2023

IN THE MATTER OF:

Vijender Verma

...

Petitioner

Versus

Union Bank Of India

...

Respondent

Under Section: 94(1), IBC 2016

Order delivered on 16.04.2024

CORAM:

**SHRI. UMESH KUMAR SHUKLA,
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner : Ms. Alisha Shail, proxy counsel for Mr. Sanju Kumar, Advocate.

**For the Respondent/
Guarantor** : Mr. Kamal Satija, Advocate.

For the RP : Mr. Binod Kumar Singh, RP in person.

ORDER

It is stated by RP that he has filed the report under Section 99, but the same is not listed before us. Therefore, Ld. Counsel for the RP is directed to check the status of the same with the Registry and **Registry** is directed to place it before us if it is free from all defects on the next date of hearing.

In the meantime, RP is directed to supply the copy of the same to the learned counsel for Union Bank of India within two days with a copy in advance to the counsel opposite. Objections to the report be filed within one week after receiving the copy of the report with a copy in advance to the

counsel opposite. Response, thereto, if any, be filed one week thereafter with a copy in advance to the counsel opposite.

List on 15.05.2024.

Sd/-
(UMESH KUMAR SHUKLA)
HON'BLE MEMBER (T)

Sd/-
(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)